

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RP 11/95 and MA 86/95 : Date of order 14.3.95
in CA no. 35/92

Union of India & Others : Petitioners

v/s

P.N. Mathur & Others : Respondents

Mr. K.N. Shrimal : Counsel for the petitioners

- : Counsel for the respondents

CO RAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Heard. The learned counsel for the petitioners has stated that the decision in CA no. 35/92 dated 6.9.94 is sought to be reviewed on the grounds stated in the Review Petition under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987. The impugned decision was made on 6.9.94 and the petition for review was filed on 21.2.95 after a delay of more than four months. The learned counsel for the petitioners drew our attention to another MA for condonation of delay for filing the Review Petition. Since there was a delay of more than four months, the entire period of delay should have been explained for the purpose of condoning the same. The reasons for condonation of delay appear to be general and vague and are not tenable. In the circumstances, the MA for condonation of delay and Review Petition are hereby dismissed in limine.

(O.P. SHARMA)
MEMBER (A)

G.K.
(GOPAL KRISHNA)
MEMBER (J)